

transferable vote, three Members from amongst the Members of the House to the said Joint Committee, to fill the vacancies."

The question was put and the motion was adopted.

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI VIJAY GOEL): Sir, I rise to announce that the Government Business in the House for the remaining part of the Monsoon Session will consist of:—

1. Consideration and passing of the National Trust for Welfare of Persons with Autism, Cerebral palsy, Mental Retardation and Multiple Disabilities (Amendment) Bill, 2018.
2. Consideration and passing of the following Bills as passed by Lok Sabha:—
 - (a) The National Council for Teacher Education (Amendment) Bill, 2018;
 - (b) The Right of Children to Free and Compulsory Education (Amendment) Bill 2018;
 - (c) The Homoeopathy Central Council (Amendment) Bill, 2018;
 - (d) The Criminal Law (Amendment) Bill, 2018;
 - (e) The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts (Amendment) Bill, 2018;
 - (f) The Trafficking of Persons (Prevention, Protection and Rehabilitation) Bill, 2018; and
 - (g) The Whistle Blowers Protection (Amendment) Bill, 2015.
3. Consideration and passing of the following Bills after they are passed by Lok Sabha:—
 - (a) The National Medical Commission Bill, 2017;
 - (b) The Banning of Unregulated Deposit Schemes Bill, 2018;

- (c) The New Delhi International Arbitration Centre Bill, 2018;
 - (d) The Arbitration and Conciliation (Amendment) Bill, 2018;
 - (e) The Micro, Small and Medium Enterprises Development (Amendment) Bill, 2018;
 - (f) The Dentists (Amendment) Bill, 2017;
 - (g) The Representation of People (Amendment) Bill, 2017; and
 - (h) The Consumer Protection Bill, 2018;
 - (i) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2017;
 - (j) The Airports Economic Regulatory Authority of India;
 - (k) The Major Port Authorities Bill, 2016.
 - (l) The Central Goods and Services Tax (Amendment) Bill, 2018;
 - (m) The Integrated Goods and Services Tax (Amendment) Bill, 2018;
 - (n) The Union Territory Goods and Service Tax (Amendment) Bill, 2018;
 - (o) The Goods and Services Tax (Compensation to States) (Amendment) Bill, 2018; and
 - (p) The Scheduled Castes and Tribes (Prevention of Atrocities) (Amendment) Bill, 2018.
4. Consideration and adoption of amendments alternative to the amendments made by Rajya Sabha and further amendments made by Lok Sabha in the Constitution (One Hundred and Twenty Third Amendment) Bill, 2018.
 5. Further consideration and passing of the Motor Vehicles (Amendment) Bill, 2017 as passed by Lok Sabha and as reported by the Select Committee of the Rajya Sabha.
 6. Discussion on Statutory Resolution seeking disapproval of the Insolvency and Bankruptcy Code Amendment Ordinance, 2018 (No.6 of 2018) and consideration and passing of the Insolvency and Bankruptcy Code Amendment Bill, 2018 as passed by Lok Sabha.

[Shri Vijay Goel]

7. Discussion on Statutory Resolution seeking disapproval of the National Sports University Ordinance, 2018 (No. 5 of 2018) and consideration and passing of the National Sports University Bill, 2017(After it is passed by Lok Sabha).
8. Consideration and return of the Appropriation Bills relating to following Demands for Grants, after they are passed by Lok Sabha:—
 - (a) Supplementary Demands for Grants for 2018-19.
 - (b) Demands for Excess Grants for 2015-16.

**REGARDING THE MOTION OF PRIVILEGE AND THE NOTICE UNDER
RULE 267 TO SUSPEND THE BUSINESS**

MR. CHAIRMAN: You understand how much *...(Interruptions)...* Please, आप बैठ जाइए।

DR. SANTANU SEN (West Bengal): Sir, there is a privilege motion to be raised by me under Rule 187. *...(Interruptions)...*

MR. CHAIRMAN: I have not called you. Please sit down. I am just coming *...(Interruptions)...* These Bills, numbering around thirty, is the Business for us for the coming week. *...(Interruptions)...* मैं आपको कुछ बोल रहा हूँ। आपको समझ नहीं आ रहा है? I am saying something from the Chair. Please sit down. When we go to that, you can speak. You will have an opportunity. Please co-operate with the Chair. When the Chair is saying something, the Member should have the courtesy of, at least, listening to that. You are not willing to listen to others on certain occasions. My plea is: Please, co-operate in proper conduct of the House. There are around twenty-four major Bills and some other related Bills, and they are all equally important. It will be a sad commentary on the functioning of our House if we are not able to do justice. I am not going to say anything on how many Bills you want to finally take up. It is for the Government and the House finally to decide, but they are all important Bills. So, the Minister's duty is to bring to the notice of the House as to what is the Government's proposed agenda. How many of these Bills are going to be passed is left to the House.

Then, Members, I have received notice for privilege motion from our Member from West Bengal. I am examining it. I have communicated it to the concerned officers for their comments. Once I receive the comments, we will hear as to what the motion is. Then, we will discuss it and will come to a conclusion. *...(Interruptions)...*